

1	2	3
16.	Jharkhand	132195
17.	Karnataka	108237
18.	Kerala	15776
19.	Lakshadweep	0
20.	Madhya Pradesh	328692
21.	Maharashtra	207345
22.	Manipur	12222
23.	Meghalaya	12655
24.	Mizoram	7485
25.	Nagaland	8693
26.	Odisha	435560
27.	Puducherry	993
28.	Punjab	1267
29.	Rajasthan	1018326
30.	Sikkim	647
31.	Tamil Nadu	52876
32.	Tripura	8434
33.	Uttar Pradesh	2769111
34.	Uttarakhand	56225
35.	West Bengal	706713
TOTAL		8150618

Opening of medical college in Koraput

1499. SHRI MANGALA KISAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal pending with Government for opening up of a medical college in Koraput, Orissa under the Central University established there recently, considering the fact that the K.B.K. region does not have a medical college; and

- (b) if so, the steps being taken by the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Central University of Orissa has submitted a proposal for opening up of a Medical College in Koraput. However, since the Eleventh Plan Scheme for establishment of 13 new Central Universities and conversion of 3 existing State Universities into Central universities does not include establishment of any Medical and Engineering College during the Plan period, it has not been possible to consider the proposal favourably.

Uniform enrolment guidelines for nursery classes

†1500. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to make uniform guidelines for enrolment in nursery classes;
- (b) if so, the details thereof; and
- (c) by when these guidelines are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Government had on 23rd November, 2010 issued guidelines under section 35(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 for implementing the provisions of section 12(1) (c) and section 13(1) of the RTE Act relating to procedure for admission in schools as under:

- (a) with regard to admission of 25% children in class I (or pre-primary class as the case may be) in unaided and 'specified category' schools, schools shall follow a system of random selection out of the applications received from children belonging to disadvantaged groups and weaker sections for filling the pre-determined number of seats in that class; and
- (b) for admission to the remaining 75% of the seats (or a lesser percentage depending upon the number of seats fixed by the school) in respect of unaided schools and specified category schools, and for all the seats in the aided schools, each school should formulate a policy which should include criteria for categorization of applicants in terms of the objectives of the school on a rational, reasonable and just basis and that there shall be no profiling of the child based on parental educational qualifications. The policy should be placed by the school in the public domain, given wide publicity and explicitly stated in the school prospectus. There shall be no testing and interviews for any child/parent falling within or outside the categories, and selection would be on a random basis. Admission should be made strictly on this basis.

†Original notice of the question was received in Hindi.